

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) Yes, Sir.

(b) Ministry of Overseas Indian Affairs has been authorized to issue Smart Cards to persons registered as Overseas Citizen of India (OCI).

(c) and (d) Persons of Indian Origin who have been registered as OCI under section 7A of the Citizenship Act, 1955 have been given benefits at par with Non-Resident Indians in respect of all facilities available to them in economic, financial and educational fields except in matters relating to acquisition of agricultural and plantation properties.

Abduction of tribal girls

2435. SHRI A. VIJAYARAGHAVAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of abduction of tribal girls and atrocities on them on many parts of the country;

(b) if so, the details including the number of such incidents reported for the last three years, year-wise and State-wise; and

(c) the details of action taken to prevent such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO GAVIT): (a) to (c) 'Police' and 'Public Order' are State subjects as per the Seventh Schedule to the Constitution of India. Separate data on abduction of tribal girls and atrocities on them are not maintained by the National Crime Records Bureau.

NGOs registered under FCRA

2436. SHRI VEDPRAKASH P. GOYAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the NGOs registered under FCRA, which are beneficiaries of funding from foreign agencies to the tune of more than one crore, during the last two years;

(b) whether any study has been conducted that same group of persons